

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 104
IB-800/PB/2022
IA/2027/2024

IN THE MATTER OF:

M/s. SREI Equipment Finance Ltd.

...PETITIONER

Vs.

M/s. Pratyush Infrastructure Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 29.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

IA/2027/2024

This is an application filed under Section 60(5) of the IBC, 2016 read with Regulation 13(2)(d) of the IBBI (Insolvency Resolution Process for Corporate Persons), Regulations, 2016, seeking for placing on record the report certifying the re-constitution of the CoC.

Heard the Ld. Counsel on behalf of the Resolution Professional. It was submitted that one of the Financial Creditors and Member of CoC has informed the RP that their claim has been settled in full by the co-borrower. In view of this, there was need to re-constitute the CoC. The report certifying re-constitution of CoC is taken on record with just exceptions.

IA is **disposed of**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)